

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C.P.No. 48(ND)/2016

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017**

**NAME OF THE COMPANY:** Sh. Anish Kumar Vs. M/s Friends Flight Fares Pvt. Ltd. & Ors , Advocate

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner (s)	: Mr. Rahul Malhotra, Advocate Mr. Varun Garg, Advocate		
	For the Respondent (s)	: Mr. Rahul Kumar, Advocate		

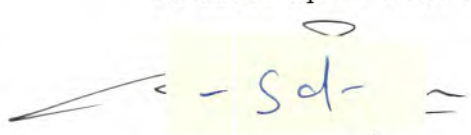
**ORDER**

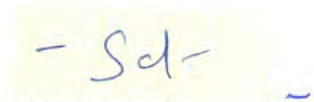
Ld. Counsel appearing the Respondent prays for an adjournment and submits that he shall be filing an application for setting aside the ex-parte order.

Even otherwise, the case is listed for final arguments on 27<sup>th</sup> October, 2017 and they are at liberty to address their final arguments.

Ld. Counsel for the Petitioner prays for liberty to file documents in support of his arguments as directed by this Bench. Let the same be filed in the Registry.

To come up for final arguments on 27<sup>th</sup> October, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**